

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.2312**  
TO BE ANSWERED ON THE 11<sup>TH</sup> MARCH, 2016

**SERVICE RELATED CASES**

2312. MAJ GEN B.C. KHANDURI AVSM (Retd):

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) the number of Service related cases of defence personnel lying pending in various High Courts, Armed Forces Tribunals (AFTs) and the Supreme Court as on January 31, 2016, year-wise;
- (b) the number of cases in which the Government have moved High Courts or the Supreme Court against the verdict of the Armed Forces Tribunal, year-wise;
- (c) the number of cases in which the High Courts or the Supreme Court have declined to interfere in the decisions given by the AFTs;
- (d) whether the Government have since decided to make any alternate arrangement to dispose of these cases expeditiously; and
- (e) if so, the details thereof and the time by which the new arrangement to dispose the cases expeditiously is likely to come in force?

**A N S W E R**

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (e): The information is being collected and will be laid on the Table of the House.**

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